TRIBUNAL **ADMINISTRATIVE** CENTRAL PRINCIPAL BENCH NEW DELHI.

4.12.86

RA No.39/86 in OA No.630/86.

Shri Lal Singh Applicant

Vs.

Union of India

Respondents

Heard Shri B.S.Bindra, counsel for the applicant. We do not find any reason to entertain this Review Application. It is, therefore, summarily dismissed. However, we may observe that it should be in the fitness of the things if the authorities concerned will decide any representation that would be made by the applicant as expeditiously as possible say within a period of four months. This is more so when the applicant is retiring shortly.

(B.C. Mathur)

Vice-Chairman 4.12.86

Gadgil) Vice-Chairman(Judl.) 4.12.86